

Single Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CP(IB) NO.356/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9th August, 2017, 10.30 A.M.

Name of the Company	Jai Balaji Industries Ltd -Vs- Jai Venktesh Concast F		
Under Section	8 & 9 IBC		
lo. Representati	ation of Authorized ve (IN CAPITAL TERS)	Appearing on behalf of	Signature with date
AKHILESH KUMAA AKASH SHARMA,		- ADVOCATE) Intervening Applicant	g Utrack hummel 9.8.17.
lanju Bhatenya, ajshnee Kajawa, A	/ / / /	2	Uta Shannin

09-08-2017 – CP(IB) No. 356/KB/2017 – Jai Balaji Industries Ltd. Vs. Jai Venktesh Concast Pvt. Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational creditor is present and the Ld. Lawyer on behalf of the Intervenor/ Objector is also present.

The Intervenor/ objector has submitted that he has filed one intervening application and it is learnt that the same is under defect, and prayed for time to cure the defect.

The Office is directed to issue notice to the Corporate Debtor also.

Fixing 31-08-2017.

MANORAMA KUMARI MEMBER(J)